107 Universalisation of APR Literacy, etc. (St.)

[Shri Pratap Chandra Chander]

recreation, cultural aesthetic pursuits and social work. At the level of higher education fundamental and applied research deserve greater emphasis. I should also like to state here that we are not in favour of undue interference in the field of education.

Many Hon'ble Members of this House and other friends are approaching me and also writing to me about complaints of political victimisation in the Departments of Education and Culture. I asked for details of premature retirements and reversions in the Departments of Education and Culture. I find that as far as the Department of Education and its attached and subordinate offices are concerned. there has been no case of premature retirement during the last 2 years. There has been one case of reversion, but it would appear that this reversion was based on entries in the confidential However, this case is also records. under review.

In the case of Department of Culture, while there was no premature retirement or reversion in the Department at the Secretariat level, three cases of premature retirement in the attached offices have been reported. I have directed that these cases may be reviewed and submitted to me. I have also issued directions that a thorough check should be made in the attached and subordinate offices, under the Departments of Education and Culture, to verify whether there has been any victimisation on of political case grounds. I have also issued similar instructions to obtain the same information in regard to the autonomous organisations attached to the Departments of Education and Culture. I hope to secure the information urgently and complete the review within a few days. I should like to assure the Hon'ble Members that all cases which involve political victimisation will be reviewed.

APRIL 5, 1977 Govt. of Union 108 Territories (Amdt.) Bill

We shall write to the State Governments and universities requesting them to review the action taken against the staff in the educational organisations on political grounds, in the changed circumstances. I am hoping that the State Governments and Universities will respond to our request.

I have learnt that instructions had gone from the Ministry suggesting temporary postponement of elections to the various student unions in the Universities. I have directed that revised instructions may issue removing these restrictions. I am also taking up a review of instructions issued during the last 20 months in the wake of emergency imposing similar restrictions. (Interruptions).

MR. DEPUTY-SPEAKER: Mr. Bosu, do not interrupt now. That subject-matter is now over. You will have enough opportunities to raise it again. Let the Home Minister introduce the Bill. Then you can have your objections and points of order.

12.33 hrs.

GOVERNMENT OF UNION TERRI-TORIES (AMENDMENT) BILL*

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963.

MR: DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963."

The montion was adopted.

*Published in Gazette of India Extra ordinary, Part II, section 2, dated 5-4.77.

109 Govt. of Union CHAITRA 15, 1899 (SAKA) Govt. of Union 110 Territories (Amdt.) Bill Territories (Amdt.) Ord. (St.)

CHAUDHURI CHARAN SINGH: Sir, I introduce the Bill.

MR, DEPUTY-SPEAKER: Now, I will listen to your points of order. I cannot listen to any point of order when there is no business before the House.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Mr. Deputy-Speaker. Sir, these Bills have been sent only this morning. They are very important Bills which seek to undo some of the mischiefs done by the previous government. As they have been circulated only today how are we to study them? The rule savs that there should be at least seven days' notice. What is the urgency? The exception should not become rule. Of the course the Speaker has got powers to waive the notice and allow the introduction. Tomorrow is the last date. I know what Mr. Patnaik is telling you. He is bringing to your notice that the Memorandum has been circulated. I have gone through the Memorandum, but the Memorandum does not explain the urgency of this. Can't they wait till the next Session? I object to the increduction of the Bill and I object to the Speaker waiving the notice period.

SHRI ARAVINDA BALA PAJANOR (Pondicherry): I would like to submit, Mr. Deputy-Speaker. Sir. that I would like to have a method by which you can suggest to the government so that we can hear all the Members at the same time because now we are not able to hear the proceedings properly.

MR. DEPUTY-SPEAKER: That is why the Members should have some restraint. If one by one speaks, every Member can have a chance to speak.

SHRI ARVINDA BALA PAJANOR: Sir, the lunch hour is approaching and the brain power has no value and I don't think many of the Members will be here now. Mr. Deputy-Speaker, the

present Government is very much against the Emergency provisions. And we know pretty well that last time when the 42nd Amendment and some other amendments were presented before this House, they used to supply the material about 8 O'clock or 9 O'clock and I had raised it in this very same House that this is a very bad practice. I agree with Mr. Kalyanasundaram for giving more time to introduce a Bill like this. Actually, I have got my paper today at 8.30 A.M. and this is not the way to treat us and if that is going to be the method and you are going to hurry with these Bills. I think you are going to bury justice.

SHRI SOUGATA POV (Porrockpore): The charge against the previous government was that it tried to rush through legislation during emergency. We are making the same charge against the present Government that it is trying to do the things in a similar way.

MR. DEPUTY-SPEAKER: Mr. Kalyanasundaram, I may say that what the Secretary was giving me was a copy of the Memorandum. The Memorandum has been circulated and they have explained the urgency that is forcing them to adopt this course and the Speaker has waived notice and he has permitted this Bill to be introduced. So, there the matter ends.

12.36 hrs.

STATEMENT RE. GOVERNMENT OF UNION TERRITORIES (AMEND-MENT) ORDINANCE

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SIN(GH): Sir, with your permission I lay on the Table an explanatory statement (Hindi and English version) giving reasons for immediate legislation by the Government of Union Territories (Amendment) Ordinance, 1977.